

**No.LCA.I/18/2018 (OC-18)**

**HIGH COURT OF KARNATAKA,  
BENGALURU  
DATED: 13.07.2018.**

**NOTIFICATION**

**Sub:** Appointment of Advocates as 'OATH COMMISSIONERS' – Last date for receipt of applications **31.07.2018.**  
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Applications are invited from the Advocates, for appointment as Oath Commissioners in the State of Karnataka, who are qualified as on the last date fixed for receipt of applications i.e. **31.07.2018**, as per Rule 5A of Chapter XI of the Karnataka High Court Rules, 1959 (as substituted by Notification No.LCA-I/108/1995, dated 19-4-2000) and Rule 28A of Karnataka Civil Rules of Practice, 1967, for administering oath or affirmation on affidavits intended to be filed before the High Court of Karnataka, Principal Bench at Bengaluru, Benches at Dharwad, Kalaburagi and Subordinate Courts in the State, **ON CIVIL SIDE ONLY.**

**Instructions for filing online Recruitment.**

**Fresh Application**

**Sl.No. General Instructions to the Applicant:**

1. Applicants shall read all the instructions carefully before submitting online application, so as to avoid the mistakes/rejection.
2. No Advocate who has attained the age of 35 years as on the last date fixed for filing of applications is eligible for appointment.

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3. Advocates who have put in practice of not less than 2 years and not more than 4 years, as on **13.07.2018**, are eligible for appointment.
4. The appointment shall be made initially for a period of 3 years and may be extended for a period till the completion of practice of seven years.
5. The Applicants shall provide mobile number and valid e-mail ID (both compulsory), for communication, at relevant columns while submitting online application. The Authority is not responsible for non-receipt of SMS or E-MAIL.
6. To avoid last minute rush, the applicants are advised to submit the online applications well in advance. The website will accept the applications round the clock till 11.59 p.m. of 31.07.2018.

Last Dates:

To register/submit online applications : **31.07.2018**.

**Time : 11:59 p.m.**

7. Only one application has to be submitted by each applicant.
8. Intimation will be sent to the eligible candidates through SMS and E-MAIL provided. The list of eligible candidates for appointment as 'Oath Commissioners' will also be notified on the High Court of Karnataka website: <http://karnatakajudiciary.kar.nic.in/recruitment.asp>,.
9. The candidate shall possess all original testimonials mentioned below at the time of submitting online application and same shall be produced along with three sets of self-attested photocopies of the following while appearing for verification :
  - a. Online submitted application.
  - b. Enrolment Certificate.
  - c. Proof of Identity Card issued by Bar Council.
  - d. SSLC or Equivalent Certificate showing the date of birth.
  - e. Two passport size photographs.

10. Order of preference for appointment in respect of the place at which the Advocate desires to be appointed as Oath Commissioner may be indicated in Column No.12 of the online application.
11. Registers, Receipt Books and Seals required for the use of Oath Commissioners will be supplied by the High Court to the Advocates who are appointed as Oath Commissioners, at their cost.
12. The candidate shall scan his/her latest passport size photograph with white background (having 5 cm of length X 3.6 cm of breadth with max. size 50 kb) and signature on white paper in black ball point pen (having 2.5 cm of length X 7.5 cm of breadth with max. size 25 kb) in jpg format and upload the same, while submitting the online application.
13. The candidates shall not upload any other original or attested copies of the documents/certificates (except the above specified documents) at the stage of submitting the online application.
14. The unfilled, abrupt, illegible, while submitting online applications and at the time of verification without attested copies of all enclosures those applications are liable to be rejected.
15. While applying online application for the post, the candidates shall ensure that he/she fulfils the eligibility and other norms as mentioned above and that all the particulars furnished by him/her are correct in all respects. In case it is detected at any stage of recruitment that candidate does not fulfill the eligibility norms, his/her candidature will stand cancelled. If any of these shortcomings is detected even after appointment, his/her appointment shall be liable to be terminated. Furnishing of wrong, incomplete and incorrect information would lead to disqualification.

16. Number of vacancies available at various places in the respective district is appended to this Notification as follows:-

<b>Sl. No.</b>	<b>Name of the Districts</b>	<b>Vacancies to be filled up</b>
1.	Bengaluru Metropolitan Area	89
2.	Bengaluru Rural	17
3.	Bagalkot	33
4.	Ballari	29
5.	Belagavi	47
6.	Bidar	16
7.	Chamarajanagar	21
8.	Chickballapur	26
9.	Chikkamagaluru	32
10.	Chitradurga	24
11.	D.K. - Mangaluru	19
12.	Davanagere	27
13.	Dharwad	23
14.	Gadag	14
15.	Hassan	35
16.	Haveri	28
17.	Kalaburagi	32
18.	Kodagu Madikeri	19
19.	Kolar	25
20.	Koppal	16
21.	Mandya	32
22.	Mysuru	23
23.	Raichur	21
24.	Ramanagara	12
25.	Shivamogga	29
26.	Tumakuru	45
27.	Udupi	8
28.	U.K. -Karwar	49
29.	Vijayapura	22
30.	Yadgiri	16
31.	Bench at Dharwad	2
32.	Bench at Kalaburagi	3
	<b>Total</b>	<b>834</b>

**Sd/-**  
**H.P. SANDESH)**  
**REGISTRAR (VIGILANCE)**